

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
PART II SECTION 3 SUB-SECTION (ii) DATED 24th Feb. 1993


GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES
.....

New Delhi, the 24th February, 1993.

NOTIFICATION
INCOME-TAX

S.O. - In exercise of the powers conferred by clause (23D) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies BOB MUTUAL FUND set up by the Bank of Baroda, being a corresponding new bank under column 2 of the First Schedule to the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970), as a Mutual Fund of public sector banks for the purpose of the said clause.

F.No.133/11/93-TPL


(Y.K. BATRA) 24.2.93

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

No. 9224

